CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 116/MP/2019

Subject : Petition under Section 79 (1)(f) of the Electricity Act,

2003 read with CERC Tariff Regulations, 2014 for resolution of disputes regarding payment of capacity charges for the allocated capacity for Muzaffarpur Thermal Power Station (MTPS) Stage – II (390 MW).

Petitioner : KBUNL

Respondents : JBVNL and 4 ors.

Date of Hearing : 22.9.2022

Coram : Shri I.S. Jha, Member

Shri Arun Goval, Member

Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KBUNL

Ms. Ritu Apurva, Advocate, KBUNL

Shri Ashabari Thakur, Advocate, KBUNL

Shri V.S. Mohanti, KBUNL Shri Saurav Lalhal, KBUNL

Shri Arijit Maitra, Advocate, GRIDCO

Shri Venkatesh, Advocate, DVC

Shri Ashutosh Kumar Srivastava, Advocate, DVC

Record of Proceedings

During the hearing, the learned counsel for the Respondent, GRIDCO submitted that the Respondent and the Petitioner had worked out an amicable settlement of the disputes, and in terms of the said settlement, payments have also been made to the Petitioner. He sought permission of the Commission to place the same on record. The request of the learned counsel for the Respondent GRIDCO was accepted.

- 2. The learned counsel for the Petitioner confirmed that a settlement has been arrived by the Petitioner with the Respondent GRIDCO and WBSEDCL. He accordingly sought permission to file an affidavit to place on record the relevant documents. This request was accepted by the Commission.
- 3. The learned counsel for the Petitioner further submitted that since pleadings in the matter has been completed, the Commission may reserve its orders, for adjudication of disputes, with regard to other Respondents.



- 4. The Commission, after hearing the parties, directed the Petitioner to (i) furnish the month-wise DC declared, the schedule given and the energy supplied with regard to State of Telangana between the period from 17.3.2017 to 31.3.2018; and (i) to file affidavit placing on record the settlement entered into by the Petitioner with the Respondents GRIDCO and WBSEDCL, on or before **10.10.2022**.
- 5. Subject to above, order in this matter was reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

